

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 571 of 2020

Asha Devi @ Rani Appellant
Versus
The State of Jharkhand Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Awanish Shankar, Advocate.
For the respondent-State : Mr. V.N. Jha, A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A. No. 1689 of 2021.

03/ 25.03.2021 After some arguments, learned counsel for the appellant seeks permission to withdraw this interlocutory application.

This interlocutory application, is accordingly, dismissed as withdrawn.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)